

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 405
IB/132/ND/2022

IN THE MATTER OF:

Aryan Infraheight Pvt. Ltd.

...

Applicant

Versus

Wondrous Buildmart Pvt. Ltd.

...

Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 23.09.2022

Coram:

**MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)
MR. AJAI DAS MEHROTRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent:

ORDER

No one has appeared on behalf of the applicant. Despite repeated calls, no one has turned up on behalf of the applicant. In view of the same, the present application i.e IB-132/ND/2022 stands dismissed ~~as withdrawn.~~ *for want of prosecution* . *As*

File be consigned to records.

-sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-sd-

**DHARMINDER SINGH
MEMBER (JUDICIAL)**